

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21783/2023  
(Arising out of impugned final judgment and order dated 17-07-2023  
in WA No. 452/2021 passed by the High Court of Chhatisgarh at  
Bilaspur)

CHHATTISGARH GRAMIN BANK &amp; ORS.

Petitioner(s)

VERSUS

H.K. LAGAR

Respondent(s)

(IA No. 199819/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 199816/2023 - EXEMPTION FROM FILING O.T., IA No.  
110966/2024 - GRANT OF INTERIM RELIEF)

Date : 31-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
(VACATION BENCH)

For Petitioner(s) Mr. K. Paari Vendhan, AOR  
Mr. Rishabh Sancheti, Adv.  
Ms. Padma Priya, Adv.  
Mr. Naman Jain, Adv.

For Respondent(s) Mr. Niraj Sharma, AOR  
Mr. Nitin Singh, Adv.  
Mr. Rajesh Dubey, Adv.  
Ms. Mahima Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners states that after  
issuance of notice by this Court, respondent has initiated  
proceedings for contempt.

Under these circumstances, further proceedings in  
Contempt Case bearing CONT/419/2024 shall remain stayed.

I.A. No. 110966/2024 stands disposed of.

Learned counsel for the respondent prays for an  
adjournment.

In the interest of justice, the matter is adjourned.

List on 30.08.2024.

(SWETA BALODI)

(AVGV RAMU)

**COURT MASTER (SH)**

**COURT MASTER (NSH)**